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problems of individual industries and the factors responsible for under-utilisation of the installed capacities in those industries are constantly engaging the attention of the Government and whatever steps are feasible are being taken to facilitate fuller use of the installed capacities in those industries. The following steps have been taken to ensure fuller utilisation of the installed capacity in industries generally:

- (i) Import of raw materials and components required by industries has been significantly liberalised. Steel import, particularly, has been permitted on a liberal basis.
- (ii) Various developmental programmes have been reviewed with a view to reviving the demand of capital goods to the extent possible.
- (iii) Industrial undertakings have been permitted to diversify their production for the manufacture of new articles to the extent of 25% of the licensed capacity without the formality of obtaining an industrial licence subject to certain conditions. This relaxation has been continued even under the modified licensing policy with such changes as have been necessary.
- (iv) The advances by Scheduled Commercial Banks to manufacturing units are being stepped up.

HALTING OF 1 UP AND 2 DN TRAINS AT KODERMA STATION

295. SHRI R. P. KHAITAN Will the Minister of RAILWAY/रेल मंत्री be pleased to state:

- (a) whether Government have received any representations for halting 1 Dn and 2 Up trains at Koderma railway station; and
- (b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/रेल मंत्रालय में उपमंत्री (SHRI MOHD. SHAFI QURESHI) : (a) and (b) lUp / 2Dn Howrah-Kalka Mail has been stopping at Koderma station since 1.4.1971

SERVICE CONDITIONS OF JUDGES

296. SHRI A. D. MANI : Will the Minister of LAW AND JUSTICE/विधि और न्याय मंत्री be pleased to state :

- (a) whether it is a fact that Mr. H. K. Gokhale, a Judge of the Bombay High Court stated in July, 1966 "A Judge is, I think, entitled to expect that the conditions of his service, measured in real terms, will not be allowed to deteriorate and that the authorities, concerned will be alive to changing conditions and will make corresponding changes in his real earnings"?
- (b) whether this observation of the Judge has been the subject of any serious study by the Law Ministry and if so; what are the effects of the study; and
- (c) what action Government is going to take on this suggestion?

THE MINISTER OF LAW AND JUSTICE/ विधि और न्याय मंत्री (SHRI H. R. GOKHALE) : (a) Government have seen the press reports containing the statement referred to.

(b) and (c) Two specific proposals were considered by Government recently to make the conditions of service of High Court Judges more attractive viz. (i) to raise the age of retirement from 62 to 65 years and (ii) to raise the salaries of Judges by Rs. 500/- p. m. As both these proposals involved constitutional amendments, the leaders of political parties in Parliament were sounded in March 1970. The consensus of opinion was not in favour of raising the retirement age or the salaries of Judges. The question of improving the conditions of service of Judges is being considered afresh by Government.

DAILY COLLECTION HANDLED BY CHIEF BOOKING
CLERK AT GUNTAKAL STATION

297. SHRI LOKANATH MISRA: SHRI SUNDAR MANI PATEL: SHRI K. C. PANDA:

Will the Minister of RAILWAYS/रेल मंत्री be pleased to state :

(a) the total duly collection at Guntakal